

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 24

IA 514/2023

In

C.P. (IB)/4127(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **18.10.2023**

NAME OF THE PARTIES: M/S SWARAJ INDIA AGRO LIMITED

V/s

M/S WALCHANDNAGAR INDUSTRIES
LIMITED

Section 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016
RULE 11 OF NCLT RULES 2016

ORDER

Ms. Prachi Wazalwar, Ld. Counsel for the Applicant present. Mr. Vidit Divya Kumar, Ld. Counsel for the Respondent.

IA 514/2023

The IA is dismissed as not maintainable.

However, this Bench finds that no detailed order came to be passed pursuant to order dated 23.09.2019 passed by this Bench. Accordingly, this Bench feels that the order dated 23.09.2019 ought to be withdrawn to pass a detailed judgment and appropriate order need to be passed

The Petition is restored and adjourned sine-die. The parties contemplates to move an appropriate application before Principal Bench to taking along this matter alongwith CP 530/2018, which is pending before Court Room No.3.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

/NP/